

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 51/2019 In  
O.A No. 2950/2018**

New Delhi, this the 2<sup>nd</sup> day of August, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Anamika Rathi,  
Aged about 33 years,  
D/o. Late Shri Shyam Singh Rathi,  
R/o. House No. 212/A, Munrika Village,  
Bada Gangnath Market,  
New Delhi – 110 067. ....Petitioner

(By Advocate : Mr. Dinesh S. Badiar)

Versus

Shri Rajiv Mehrishi  
The Comptroller & Auditor General of India,  
Pocket-9,  
Deen Dayal Upadhyaya Marg,  
New Delhi-110 124. ....Respondent

(By Advocate : Ms. Priya Baraua for Mr. Gaurang Kanth)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman:**

This C.P. is filed alleging that the respondents did not comply with the order dated 06.08.2018 passed by the Tribunal in O.A No. 2950/2018. The direction issued therein was to pass a reasoned speaking order in the representation filed by the applicant.

2. In the counter affidavit it is stated that the representation has since been disposed of on 14.01.2019. Accordingly, the Contempt petition is closed.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/